

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.358/03

Thursday this the 18th day of March 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

T.S.Shyla,
W/o.P.K.Santhoshkumar,
Thekkoot Kalarikkal House,
P.O.Kanimangalam, Thrissur District,
Kerala State - 680 027.

Applicant

(By Advocate Mr.K.Padmanabhan)

Versus

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Saheed Jeet Singh Marg,
New Delhi - 110 016.

2. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Chennai,
Region IIT Campus, Chennai,
Tamil Nadu - 600 036.

3. The Principal,
Kendriya Vidyalaya No.1,
East Hill, Kozhikode,
Kerala State.

Respondents

(By Advocate M/s.Iyer & Iyer)

This application having been heard on 18th March 2004 the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant a Primary Teacher was by Annexure A-1 order dated 31.3.2003 transferred from Okha to K.V.Calicut. She was relieved from Okha but when she reported at Calicut she was told that there was no vacancy. Therefore the applicant has filed this application for a direction to the 3rd respondent to appoint the applicant in the displacement vacancy or any other available vacancy to work as a Primary Teacher in the 3rd respondent's

school and to provide her accommodation in the 3rd respondent's school or in any other nearby schools by issuing appropriate orders.

2. When the application came up for hearing pursuant to the interim order the applicant was allowed to join at K.V.Calicut where she is presently working.

3. The respondents have filed a reply statement explaining the circumstances by which the applicant could not be allowed to join when she reported and stated that the matter has been sorted out with the relief of teachers to join Kendriya Vidyalaya Trichur on 27.5.2003. The respondents have indicated that the applicant does not have any further subsisting grievance. Learned counsel of the applicant stated that since the applicant had been accommodated at Calicut, the grievance of the applicant has been redressed and that there is no need to proceed further with this Original Application.

4. In the light of the above development the application is closed. No costs.

(Dated the 18th day of March 2004)



A.V.HARIDASAN
VICE CHAIRMAN

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